

**Recommendations of Sampath
Commission**

5551. SHRIMATI MRINAL GORE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the recommendations of the Sampath Commission are not beneficial to the new sugar factories;

(b) whether Government have considered these problems of new sugar factories; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir. The recommendations of the Sampat Committee are beneficial to the new sugar factories.

(b) Yes, Sir.

(c) A scheme for the grant of higher percentage of free sale sugar quota and excise duty rebate to compensate the sugar factories for the high capital cost has been sanctioned. The free sale quota ranges from 40—100 per cent, depending on capital cost, recovery percent of sugar, and the year of operation. On the additional free sale quota the excise duty levied is at the rate applicable to levy sugar.

**Potable Drinking Water in Villages of
District Garhwal, U.P.**

5552. SHRI JAGANNATH SHARMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state the number of villages and the population to be covered in District Garhwal of Uttar Pradesh under the World Bank Drinking Water Programme for the drinking water supply and when this programme is expected to be completed?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Under the World Bank Programme so far water supply schemes of 38 villages, covering a population of

8026 (1975 basis), have been approved for District Garhwal. These schemes are scheduled for completion by the end of June, 1978. Water Supply Schemes for 21 more villages, covering a population of 5736 (1977 basis), of this District are in process. These schemes are scheduled for completion by the end of September, 1979.

**Amendment of Delhi Rent Control
Act to stop rising rents**

5553. SHRI BALASAHEB VIKHE PATIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Delhi Rent Control Act has succeeded in controlling rents of houses in Delhi;

(b) whether the D.D.A.'s policies of quick enhancements of cost of flats as also the auctioning of plots (residential) have produced the desired results of making the houses within the reach of fixed and modest income groups;

(c) if the answer to part (a) be in negative, what fresh steps Government propose to make it prohibitive for the landlords to evict tenants for higher rents even on the ostensible grounds of personal requirement and rebuilding, the provisions of the Act notwithstanding; and

(d) if the answer to part (b) be in the negative, when will the Government reverse the unpopular trend?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The fixation of standard rent as provided in the Delhi Rent Control Act is not applicable to buildings constructed after 9th June 1955 for the first five years of their being let out. In such cases, the standard rent for the first five years is the same as the rent agreed to between the landlord and the tenant. To that extent, therefore, the Act has not been able to control rents.

(b) It is a fact that the total demand for housing from fixed and modest in-